Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

<u>IA- 184 of 2011 in</u> DFR 729 of 2011 (R.P.) in DFR 1071 of 11

Dated : 29th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. V.J. Talwar, Technical Member

North Central Railways

... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Comm. & Ors.Respondent(s)

Counsel for the Appellant(s):

Mrs. Geetanjali Mohan

ORDER

IA- 184 of 2011 (Appl. for condonation of delay)

Heard the learned counsel for the Applicant.

Delay is condoned. The Application is disposed of. The Registry is directed to number the review petition.

R.P. DFR No. 729 of 2011

This is an Application for review of the Order passed by this Tribunal on 18.01.2011. It is stated in the Order as follows:

"According to the learned counsel for the applicant, they filed the petition before the State Commission for modification of the order which had been passed on 30.03.2006 and the same was passed modifying the earlier order by the order dated 18.01.2007". In this review petition it is pointed out by the learned counsel for the applicant that the said clarification petition filed before the State Commission for modification of the earlier Order dated 30.03.2006 was not filed by the applicant, namely North Central Railway, but it was filed by Madhya Pradesh Poorva Kshetra Vidyut Vitran Co. Ltd, who was Respondent No.3. This has been stated in the affidavit filed by the applicant along with this Review Petition.

In view of the above, the said paragraph is corrected as the Respondent No.3. namely, Madhya Pradesh Poorva Kshetra Vidyut Vitran Co. Ltd. has filed a petition before the State Commission for modification of the Order. Thus it is corrected as prayed for.

Accordingly, the Review Petition is disposed of.

(V.J. Talwar) Technical Member (Justice M. KarpagaVinayagam) Chairperson

Ts/ks